NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

C.P. No. 172/241-242/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

Name of the Company:

Yatin C Davda & Anr.

V/s.

Iberchem India Ltd & Ors.

Section of the Companies Act: <u>Section 241-242 of the Companies Act, 2013</u>

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE** Row No. 2406 1. SUJAL ADV. Res No. 1607 Line 2. Mr Savrat Soporker WIK Mr. Bijal Chlatrapeti Res No. 197 3. Mr. Siddharth Sinhe R. Hlanika 4. Mr. Resoch Paulch Petitioner 5. MS Bhoomi Brahma Waller Pau Petitioner Justin.

<u>ORDER</u>

Learned Advocate Ms. Bhoomi Brahmashatriya with Learned Advocate Mr. Rasesh Parikh present for Petitioners. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Bijal Chhatrapati with Learned Advocate Mr. Siddharth Sinha i/b J. Sagar present for Respondents No. 1 & 7. Learned Advocate Mr. Sujal Shah present for Respondents No.2 and 6.

Orders in IA 318/2017 and 316/2017 is pending.

Petitioner shall file rejoinder, if any within two weeks serving a copy in advance to Respondents.

Hence, list the matter on 16.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 11th day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL